

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD

Dated : Allahabad this. 10th day of Sept. 1996.

CORAM : HON'BLE MR. S. DAS GUPTA-MEMBER (A)
HON'BLE MR. T. L. VERMA-MEMBER (J)

Review Application No. 24 of 1995
on behalf of
Union of India and others.....petitioners.

IN
Original Application no. 1139 of 1994.

Union of India Applicant.
Versus
Pal Singh... Respondent.

O R D E R
(By Hon. Mr. T. L. Verma, J.M.)

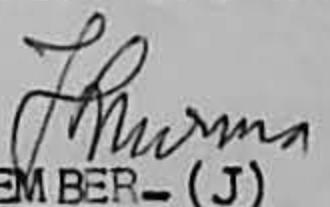
This application has been filed to review
the order dated August 4, 1994 passed in O.A. No. 1139
of 1994.

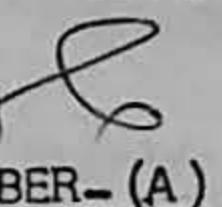
2. The aforesaid O.A. was filed for setting aside
the order dated 22.7.1985 passed by the Civil Judge,
Mainpuri decreeing the suit of the respondent and
order dated 13.12.1985 whereby Misc. Case No. 119 of
1985 for setting aside the ex parte decree passed in
Suit No. 35 /1984 was dismissed in default and order
2.12.1992 passed in O.S. No. 165 of 1988 whereby the
suit was dismissed in default. The O.A. has been
dismissed on the ground that the same was barred by
limitation.

3. That We have perused the review application and also the order passed in O.A. No. 1139 of 1994. We find that no case for review has been made out in as much as the review application does not reveal that any important material or evidence which after the exercise of due diligence was not within the knowledge of the petitioners or could not be produced by him, has been discovered or that there is some error apparent on the face of the record.

4. In view of the above, we find no justification to interfere in the ~~00000~~ order already passed.

5. In view of the above, we find no merit in the review application and dismiss the same accordingly.


Member - (J)


Member - (A)

(Pandey)